

(b) the number of people who have benefited from these schemes during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP (SHRI RAJ KUMAR SINGH): (a) and (b) Under the Skill India Mission, there are about 20 Central Ministries/Departments including Ministry of Skill Development and Entrepreneurship (MSDE) involved in the implementation of more than 40 schemes for various skill development programmes for youth in urban and rural areas across the country. Major schemes include Pradhan Mantri Kaushal Vikas Yojana (PMKVY), National Apprenticeship Promotion Scheme (NAPS), Rural Self Employment and Training Institutes (RSETI), Deen Dayal Upadhyaya Grameen Kaushalya Yojana (DDU-GKY), etc.

Pradhan Mantri Kaushal Vikas Yojana (PMKVY) 2016-20 is a flagship scheme of the Ministry of Skill Development and Entrepreneurship being implemented with an objective to provide skilling to one crore people under Short Term Training (STT) and Recognition of Prior Learning (RPL) across the country including urban and rural areas for four years *i.e.* 2016-20 with an outlay of ₹ 12,000 crore. Under PMKVY 2016-20, as on 12.06.2019, 52.12 lakh (appx.) (31.08 lakh STT + 21.04 lakh RPL) candidates have been trained in various sectors under the scheme across the country.

Promotion of skill development in the country

2373. SHRI VIJAY PAL SINGH TOMAR:

DR. AMEE YAJNIK:

SHRI HARNATH SINGH YADAV:

SHRI RAJMANI PATEL:

DR. L. HANUMANTHAIAH:

Will the Minister of SKILL DEVELOPMENT AND ENTREPRENEURSHIP be pleased to state:

(a) the measures taken to empower National Skill Development Corporation, Sector Skill Council, State Skill Missions etc., so as to promote skill development along with the details thereof;

(b) whether there is a need to revamp skill development strategies with focus on industry; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP (SHRI RAJ KUMAR SINGH): (a) to (c) National Skill Development Corporation (NSDC) was set up as part of a National Skill Development Mission to fulfil the growing need in India for skilled manpower across sectors and narrow the existing gap between the demand and supply of skills. NSDC works with diverse set of stakeholders such as Corporates, Foundations, Government and Community based Organisations in structuring high impact collaborative skill development projects. NSDC has also been tasked with developing and enabling environment for skills development by creation of Sector Skill Councils (SSC). Government approved the re-structuring of National Skill Development Corporation (NSDC) to strengthen governance, implementation and monitoring framework for better corporate governance, transparency and accountability in operations of NSDC.

Further, in 2019, reforms were introduced to finetune the existing guidelines to further improve the governance of SSCs. Basis these guidelines SSC will focus on the key activities like Governance, Industry engagement for demand aggregation, environmental scan, etc. and meet the expectations of all the stakeholders.

The Ministry of Skill Development and Entrepreneurship (MSDE) through the National Skill Development Corporation (NSDC), has taken up multiple initiatives to connect with industries for partnership under the Skill India Mission. There are more than 500 training partners participating in the skill initiatives of the NSDC. 37 Sector Skill Councils have been set up as Industry led bodies which help in training need analysis, curriculum development, rolling out of training and assessment and certification.

GOVERNMENT BILL

The Airports Economic Regulatory Authority of India (Amendment) Bill, 2019

MR. DEPUTY CHAIRMAN: Now, there is one Bill for introduction. The Airports Economic Regulatory Authority of India (Amendment) Bill, 2019. Shri Hardeep Singh Puri.

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI HARDEEP SINGH PURI): Sir, with your permission, I rise to move for leave to introduce a Bill to amend the Airports Economic Regulatory Authority of India Act, 2008.

The question was proposed.